

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA  
UNSTARRED QUESTION No. 3032  
TO BE ANSWERED ON 05.12.2016**

**Teachers on ad-hoc Appointment**

3032. SHRI DEVJI M. PATEL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that a large number of teachers are working on ad-hoc system in various colleges of University of Delhi since long;
- (b) if so, the details thereof and the reasons therefor, college-wise;
- (c) whether the guidelines in place for recruiting teachers on ad-hoc basis in various colleges of Delhi are being followed there in letter and spirit;
- (d) whether there have been instances in the past particularly in University of Delhi wherein ad-hoc teachers were regularised keeping in view the service rendered in the University/college and if so, the details thereof;
- (e) whether there have been court orders to regularise ad-hoc teacher in various universities colleges in the past; and
- (f) if so the details thereof and the time line decided to regularise teachers working as ad-hoc in various colleges of University of Delhi?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DR. MAHENDRA NATH PANDEY)**

(a) to (f) : University of Delhi has reported that the Colleges of the University engage faculty members on ad-hoc basis from time to time against vacant positions depending upon operational requirements to conduct smooth teaching learning process. However, college-wise data is not maintained in this regard. The engagement of ad-hoc faculty members is done by the colleges as per the Executive Council's Resolution of the University of Delhi and the Governing Bodies of the colleges are the appointing authorities of the ad-hoc teachers of the respective colleges. There is no provision for regularization of the services of the ad-hoc faculty members as per the rules and no such instance is available on records. It is pertinent to mention that the University of Delhi is a statutory Autonomous Institution established under an Act of Parliament and governed by the Delhi University Act, 1922 and the Statutes & Ordinances made thereunder. All administrative and academic decisions are taken by the University and Colleges with the approval of their competent authorities.